



CNR: KAHC010292952024

NC: 2026:KHC:55320
CRL.P No. 4984 of 2024
C/W CRL.P No. 1498 of 2025



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 5TH DAY OF OCTOBER, 2026

BEFORE

THE HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

CRIMINAL PETITION NO. 4984 OF 2024 (482(Cr.PC)

/ 528(BNSS)-)

C/W

CRIMINAL PETITION NO. 1498 OF 2025 (482(Cr.PC)

/ 528(BNSS)-)

IN CRL.P No. 4984/2024

BETWEEN:

1. MR CHANRDASHEKHAR GUPTA ALIAS
MR. CHANDRA SHEKHAR
S/O PASHUPATI NATH GUPTA,
AGED ABOUT 43 YEARS,
R/AT NO.C-402, BREN WOODS,
DODDANAGAMANGALA VILLAGE,
CHIKKANAGAMANGALA ROAD,
ELECTRONIC CITY PHASE-2,
BENGALURU-560100
2. MRS. NEHA GUPTA
W/O CHANDRA SHEKHAR,
AGED ABOUT 40 YEARS,
R/AT NO.C-402, BREN WOODS,
DODDANAGAMANGALA VILLAGE,
CHIKKANAGAMANGALA ROAD,
ELECTRONIC CITY PHASE-2,
BENGALURU-560100



...PETITIONERS

(BY SRI. ANKUR TRIPATHI., ADVOCATE)

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AND:

1. STATE OF KARNATAKA
BY PARAPPANA AGRAHARA POLICE STATION,
REP BY SPP,
HIGH COURT BUILDING,
BANGALORE-560001.
2. MRS. SWATI SHARMA
W/O ANANT GOPAL,
AGED ABOUT 37 YEARS,
R/AT C-401,
BREN WOODS APARTMENTS,
CHIKKANAGAMANGALA ROAD,
ELECTRONIC CITY PHASE -2,
BENGALURU-560100

...RESPONDENTS

(BY SMT. RASHMI PATEL., HCGP FOR R1;
SRI. M.N. MADHUSUDHANA., ADVOCATE FOR R2)

THIS CRIMINAL PETITION IS FILED U/S 482 CR.PC PRAYING TO QUASH THE ENTIRE PROCEEDINGS IN C.C.NO.11462/2024 PENDING BEFORE THE HONBLE IX ADDL. CMM AT BANGALORE (ANNEXURE-D) ARISEN OUT OF CR.NO.107/2024 BEFORE THE PARAPPANA AGRAHARA POLICE STATION, I.E.,RESPONDENT NO.1 FOR OFFENCE P/U/S 506, 504, 323, 341 R/W 34 OF IPC.

IN CRL.P NO. 1498/2025
BETWEEN:

1. ANANT GOPAL
S/O GIRIDHARA GOPAL
AGED ABOUT 43 YEARS,
RESIDING AT C-401
BRENSWOOD APARTMENT
DODDANAGAMANGALA
BENGALURU CITY
PIN -560 100
2. SWATHI SHARMA
W/O ANANT GOPAL
AGED ABOUT 38 YEARS,
RESIDENT AT C-401

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BRENSWOOD APARTMENT
DODDANAGAMANGALA
BENGALURU CITY
PIN- 560100

...PETITIONERS

(BY SRI. MADHUSUDHAN M N., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
BY PARAPPNANA AGRAHARA POLICE STATION AT
PARAPPANA AGRAHARA
BENGALORE URBAN DISTRICT,
PIN CODE-560100
REPRESENTED BY STATE PUBLIC PROSECUTOR
HIGH COURT OF KARNATAKA
BANGALORE
PIN 560001

2. SMT. NEHA GUPTA
W/O CHANDRASHEKAR GUPPA
AGED ABOUT 40 YEARS,
RESIDENT AT C-402
BRENSWOOD APARTMENT
DODDANAGAMANGALA
BENGALURU CITY
PIN- 560001

...RESPONDENTS

(BY SMT. RASHMI PATEL., HCGP FOR R1;
SRI. ANKUR TRIPATHI., ADVOCATE FOR R2)

THIS CRIMINAL PETITION IS FILED U/S 482 CR.PC (FILED
U/S 528 BNSS) CALL FOR THE RECORDS IN C.C. NO.
11488/2024 NOW PENDING BEFORE THE IX ADDITIONAL CHIEF
METROPOLITAN MAGISTRATE COURT AT BANGALORE AND ETC.

THESE CRIMINAL PETITION, COMING ON FOR ADMISSSION,
THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

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ORAL ORDER

1. The petitioners in Crl.P.No.4984/2024 are before this Court seeking for the following reliefs:

"Quash the entire proceedings in C.C.No.11462/2024 pending before the Honble IX Addl. CMM at Bangalore (Annexure-D) arisen out of Cr.No.107/2024 before the Parappana Agrahara Police Station, i.e., Respondent no.1 for offence p/u/s 506, 504, 323, 341 r/w 34 of IPC."

2. The petitioners in Crl.P.No.1498/2025 are before this Court seeking for the following reliefs

a) Call for the records in C.C. No. 11488/2024 now pending before the IX Additional Chief Metropolitan Magistrate Court at Bangalore,

b) Quash the entire Proceedings in C.C.No. 11488/2024 and also 325,506,504,323,341 R/W 34 of Indian Penal Code which is against the petitioners for the offence punishable under section charge sheet filed in Crime Noll1/2024 by the first respondent pending before the learned IX Additional Chief Metropolitan Magistrate at Bangalore in the interest of justice.

Facts in Crl.P No.4984/2025:

3. A complaint had been filed by respondent no.2 on 16.02.2024. The said complaint reads as under:

My neighbor Mr. Chandrashekhar Gupta & Neha Gupta (Flat - C 402) have tried to physically harm me at my

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residence in Bren woods (Flat No. C 401). Background for this altercation is dispute on garbage. The owner of C-402 (Mr. Chandrashekhar and Neha Gupta) throw garbage in common area of flat corridor. After observing same for many months, we raised a complaint in our society complaint register with Mygate App. After that they started abusing us as why we have raised such complaint. Same is recorded in our vigilance camera. To make sure that they are abusing us, I had recorded their abuse to raise this issue in annual general meeting about their behaviour. This time Mr. Neha Gupta smashed my phone and got aggressive, in my defence when I pushed her away, her husband Mr. Chandrashekhar Gupta came upon me with an intention to harm me. I was in immediate danger in my vicinity from his attack, then my husband intervened to stop Mr. Chandrashekhar Gupta and to save me from his attack. This incidence is also recorded. Currently I am undergoing my IVF treatment and this is causing me distress and risk to my personal well-being and life.

4. FIR in Crime No.107/2024 had been registered on 16.02.2024 by the Parappana Agrahara Police Station for offences under Sections 506, 34, 504, 323, and 354 of the IPC. Investigation having been completed, a charge sheet had been laid on 18.03.2024 for offences under Sections 506, 34, 504, 323, and 341 of the IPC, by dropping the charges under Section 354.

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Facts in Crl.P No.1498/2025:

5. Respondent no.2 had filed a complaint on 18.02.2024. The said complaint reads as under:

To

*The Sub Inspector
Parappana Agrahara Police Station
Bangalore*

*Sub: Attempt to murder by Anant Gopal (C-401,
Brenwoods)*

Respected Sir,

I want to make a Police complaint regarding the incident which took place on 16th Feb.2024 9.00 AM.

My neighbor Anant Gopal & Swathi Sharma have been in a habit of showing vandalism for the last four years. Every year their activities are growing to the next level.

Last time we have already given a written complaint to Parappana Agrahara Police Station on 22nd Feb.2023. kindly refer the same.

As per the description of the current incident my husband Chanrashekar was starting for office when Anant Gopal started insulting him and called him beggar and unable to afford garbage bags infront of current FM Rvi.

When my husband talk back to Ravi on this behavior, Anant Goipal again intervened and called my husband "Betichood". Upon objecting to this behaviour their were heated arguments after which Swati Sharma started putting her mobile on my face and started fighting with me physically. My husband tried to intervene and suddenly Anant Gopal dashed towards my husband, dragged him to the corner/pinned him down to the floor

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and continuously punched 8-10 times on his left eye resulting in a deep cut under the left eye and four fractures in the nasal bone of my husband.

With the above description I request Parappana Agrahara Police Station to take immediate and strict action against Anant Gopal and Swati Sharma as justified by law of the State.

Please refer the MLC submitted by Kauvery hospital Electronic City.

Regards

*Neha Gupta-Wife of Chandra Shekar
C-402 BREN WOODS, DODDANAGAMANGALA
Electronic City-2.
Phone: 63602 35492/63602 51313*

6. FIR in Crime No.111/2024 had been registered by Parappana Agrahara Police Station for offences under Section 506, 34, 504, 323, 324 of IPC. On investigation, a charge sheet had been laid on 18.03.2024 for offences under Section 325, 506, 34, 504, 323, 341 of IPC.
7. The petitioner No.2 in Crl. P No.4984/2024 is the complainant in Crl.P No.1498/2025 and petitioner No.2 is the complainant in Crl.P No.4984/2024. Both of them being neighbours in an apartment complex. The incident in the complaint is one and the same inasmuch as the petitioner in Crl. P.No.4984/2024 in the complaint filed in Crl.P No.1498/2025 alleges

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that when her husband was starting for office, the husband of respondent no.2 had started insulting him, called him a beggar and unable to afford garbage bags in front of the current facilities Manager, Ravi. It is alleged that the husband of respondent no.2 had intervened and abused the petitioners. Upon objecting to their behavior, there were heated arguments after which petitioner no.2 is stated to have pulled the mobile and started fighting with the complainant. When the complainant's husband tried to intervene, petitioner no. 2, i.e., petitioner no. 1, dragged the husband to a corner, pinned him down to the floor and continuously punched him 8 to 10 times on his left eye, resulting in a deep cut under the left eye and four fractures in the nasal bone.

8. The complaint of the complainant in Crl.P No.4984/2024 is that there was an altercation over garbage. Petitioner No.1 was throwing garbage in common area of the flat corridor, as regards which a complaint was raised in the WhatsApp group and Mygate application. It is alleged that on such a complaint being raised, the petitioner started abusing respondent no.2. The said act is recorded in the

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vigilance camera/CCTV camera. The abuses are also said to be recorded on the mobile phone. It is alleged that petitioner no.2 had smashed the mobile phone of the complainant, got aggressive with her, and when her husband came to protect her, he was also attacked.

9. It is rather unfortunate that two neighbours have engaged in a dispute which has escalated beyond verbal altercation into physical violence.
10. The parties to the two petitions are neighbours residing in the same apartment complex, and the rival complaints arise out of the same incident. The complainant in Crl.P. No. 1498/2025 alleges that, while her husband was leaving for work, he was insulted by Anant Gopal over the issue of garbage and that the ensuing verbal altercation escalated into physical violence. It is alleged that Swathi Sharma engaged in a physical altercation with the complainant and that Anant Gopal assaulted the complainant's husband, causing injuries to his left eye and fractures of the nasal bones.

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11. The complaint forming the basis of Crl.P. No. 4984/2024 presents the other side of the incident. It alleges that garbage was being dumped in the common corridor and that, after a complaint was raised through the residents' association's channels, the complainant was abused. It is further alleged that her mobile phone was smashed and that, when her husband intervened to protect her, he too was assaulted. The complaint refers to the alleged availability of CCTV or vigilance-camera footage and mobile-phone recordings.
12. The medical records relating to the complainant's husband in Crl.P. No. 4984/2024 disclose an injury to the left eye, accompanied by pain and swelling around the left eye and nose. The CT scan of the brain and paranasal sinuses reportedly revealed fractures of both nasal bones and a small defect in the floor of the anterior cranial fossa. The records further indicate that, on 16.02.2024, he underwent reduction and splinting of the nasal bone fractures and repair of the left lower eyelid, involving the muscle and skin, under general anaesthesia, following which he was discharged.

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13. The medical records referred to in CrI.P. No. 1498/2025 similarly disclose swelling of the upper and lower eyelids on the left side, with periorbital bruising. A laceration measuring 3 cm × 0.2 cm × 0.2 cm was noted over the left lower eyelid, with a tear of the orbicularis muscle. The CT scan revealed fractures of both nasal bones with minimal displacement and a small defect, measuring approximately 1.1 mm, in the floor of the anterior cranial fossa, to the right and anterior to the crista galli. The medical opinion records the third injury as grievous.
14. The rival complaints and the medical records prima facie indicate that a physical altercation occurred and that injuries were sustained. Both sides attribute the initiation and escalation of the incident to the other. Learned counsel appearing for the respective parties seek to rely upon their clients' versions and contend that the other side was responsible for the occurrence. However, the question as to who initiated the altercation, the precise role played by each individual, the circumstances in which the injuries were sustained and the culpability, if any, of the respective accused are matters that must be



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determined on the basis of the evidence in the criminal proceedings.

15. At this stage, the Court is not required to determine the truth of the rival allegations or to conduct a detailed assessment of the evidence as though it were deciding the matter after trial. The medical records lend prima facie support to the allegations concerning the injuries, while the rival complaints disclose materially contested accounts of the incident. In these circumstances, the Court finds no sufficient ground to quash the proceedings. The allegations and the evidence relied upon by the parties must be considered by the competent court in accordance with law. No opinion is expressed on the guilt or innocence of any of the parties.
16. Before parting with the matter, this Court considers it appropriate to make a few observations concerning the unfortunate escalation of disputes between neighbours. The present cases arise from a disagreement over the disposal of garbage in the common area of an apartment complex. An issue that could ordinarily have been addressed through a discussion, a complaint to the residents' association

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or recourse to an appropriate grievance-redressal mechanism has allegedly escalated into physical violence, serious injuries and criminal proceedings. It is unfortunate that a dispute concerning such an everyday aspect of residential life has brought the parties before a criminal court.

17. Neighbours occupy a distinctive place in the daily lives of individuals and families. Unlike many other relationships, a neighbour is not ordinarily someone whom one can simply choose to replace. The houses and flats remain in their respective locations, and, unless one of the households moves elsewhere, the same neighbours are likely to encounter one another day after day. They share common spaces and facilities and participate in the affairs of the same residential community. A disagreement lasting only a few minutes can, if allowed to escalate, create hostility that persists for years. The parties may then find themselves living in an atmosphere of suspicion and resentment, even in the very place where they ought to feel safe and at peace.
18. The familiar exhortation, "Love thy neighbour", embodies a principle of practical importance for

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peaceful coexistence. It does not demand that neighbours agree on every matter or surrender their legitimate rights. It calls for civility, tolerance, mutual consideration and a willingness to resolve differences without unnecessary confrontation. Disputes concerning garbage, parking, noise or the use of common areas may understandably cause inconvenience and frustration. Such grievances, however, ought not to become contests of ego in which neither side is willing to exercise restraint. A calm conversation or the intervention of the residents' association may often resolve the issue without allowing it to assume consequences wholly disproportionate to the original disagreement.

19. The resort to physical violence is never an acceptable means of resolving a neighbourhood dispute. A person who believes that a neighbour has acted improperly must pursue lawful remedies rather than take the law into his or her own hands. Equally, a genuine grievance should not be allowed to justify intimidation, abuse or retaliation. The ability to exercise restraint in the face of provocation is not a sign of weakness; it is an essential safeguard against

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the escalation of an ordinary disagreement into a serious incident.

20. Once allegations of criminal conduct are made and the criminal law is set in motion, the dispute no longer remains merely a private disagreement between neighbours. The parties may be required to participate in the investigation, attend court proceedings, engage legal counsel and undergo the demands of a criminal trial. Depending upon the offences alleged and the evidence ultimately established, the proceedings may result in conviction and the imposition of a sentence, including imprisonment where the law so provides. Such consequences can extend well beyond the moment of anger in which the alleged conduct occurred, affecting the individuals concerned and their families through legal expense, uncertainty and prolonged conflict.
21. The present cases illustrate the seriousness with which an everyday dispute can escalate. The medical records refer to injuries, including fractures, allegedly sustained during the altercation. The parties would do well to reflect upon how a disagreement

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concerning garbage has resulted in two sets of criminal proceedings and brought them before this Court. Continued hostility is unlikely to serve any constructive purpose. It may instead deepen the bitterness between households that are likely to remain neighbours for the foreseeable future.

22. The parties are, therefore, advised to exercise restraint and conduct themselves with civility and mutual respect. Any genuine grievance concerning the use of common areas or other residential matters should be addressed through dialogue, the residents' association or other lawful means. They should make every reasonable effort to ensure that the present dispute does not give rise to further confrontation or hostility. Peaceful coexistence requires not the absence of disagreement, but the willingness to resolve disagreement without resorting to aggression or violence.
23. For the foregoing reasons, this Court finds no ground to quash the criminal proceedings at this stage. Both criminal petitions are accordingly **dismissed**.

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24. All observations made herein are confined to the consideration of the present petitions. The competent court shall independently assess the evidence and decide the proceedings in accordance with law, uninfluenced by any observations made in this order.

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(SURAJ GOVINDARAJ)
JUDGE

PRS
List No.: 1 SI No.: 1